

Presented on : 25-01-2022

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH, CHENNAI

APPEAL No. 75 OF 2021

Appellant : Shoukath Ali
Vs...

Respondents : SEIAA & others

REPLY AFFIDAVIT ON BEHALF OF THE 4TH
RESPONDENT

**MATHEW & MATHEWS
PHILIP J.VETTICKATTU
SAJITHA GEORGE**

&

**NEENU BERNATH
MALIACKEL BUILDING
HIGH COURT ROAD
ERNAKULAM**

KERALA - 682 031

COUNSEL FOR THE 4TH RESPONDENT

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH, CHENNAI**

APPEAL No.75 OF 2021

IN THE MATTER OF

APPELLANT

Shoukkath Ali, aged 34 Year, S/o.Muhammed Ali C., Charalil House, North Paloor, Pulamanthole P.O., Malappuram District, Kerala – 679 323, Ph: 9946188483
Email: amicusadvocates@gmail.com

Vs...

RESPONDENTS:-

- 1) State Environment Impact Assessment Authority (SEIAA Kerala), KSRTC Bus Terminal Complex, 4th Floor, Thampanoor, Thiruvananthapuram, Kerala – 95 001, represented by its Chairman, Ph:0471-2334262 Email: seacseiaakerala@gmail.com
- 2) State Expert Appraisal Committee, KSRTC Bus Terminal Complex, 4th Floor, Thampanoor, Thiruvananthapuram, Kerala – 95 001, represented by its Member Secretary Ph:0471-2334262 Email: seacseiaakerala@gmail.com
- 3) State of Kerala, represented by Secretary, Industries Department, Secretariat, Thiruvananthapuram, Kerala – 695 001 Ph: 0471 – 2302774
Email: industriesdirectorate@gmail.com
- 4) M.K.Najeeb Ali, S/o.Hassainar, Mannengal Kannamthodi House, Paloor, Pulamanthole P.O., Malappuram District – 679 323 Ph: 9447329207 Email: najeebmkh@gmail.com

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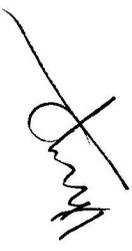


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Dated this the 24th day of January, 2022.



Counsel for the 4th Respondent

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH, CHENNAI**

APPEAL No. 75 OF 2021

IN THE MATTER OF

APPELLANT

Shoukkath Ali, aged 34 Year, S/o.Muhammed Ali C., Charalil House, North Paloor, Pulamanthole P.O., Malappuram District, Kerala - 679 323, Ph: 9946188483
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RESPONDENTS:-

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- 2) State Expert Appraisal Committee, KSRTC Bus Terminal Complex, 4th Floor, Thampanoor, Thiruvananthapuram, Kerala - 95 001, represented by its Member Secretary Ph:0471-2334262 Email: seacseiaakerala@gmail.com
- 3) State of Kerala, represented by Secretary, Industries Department, Secretariat, Thiruvananthapuram, Kerala - 695 001 Ph: 0471 - 2302774
Email: industriesdirectorate@gmail.com
- 4) M.K.Najeeb Ali, S/o.Hassainar, Mannengal Kannamthodi House, Paloor, Pulamanthole P.O., Malappuram District - 679 323 Ph: 9447329207 Email: najeebmkh@gmail.com

REPLY AFFIDAVIT ON BEHALF OF THE 4TH RESPONDENT

I, M.K.Najeeb Ali, Aged 40 years, S/o. Hassainar, residing at Mannengal Kannamthodi House, Pulamanthole P.O., Malappuram - 679 323, do hereby solemnly affirm and state as follows:



1. I am the 4th respondent in the above Appeal. I know the facts of the case. The appeal is not maintainable either in law or on facts. The appellant does not have any valid **cause of action** nor **locus standi** to file this appeal. The Appeal is filed without any bonafides and nothing but an **abuse of process**. The same is filed as a pressure tactics and as a bargaining in disguise.

2. The appellant has approached this Hon'ble Tribunal, by broadly alleging that:-

A. The proposed quarry is near to the residence of the appellant and it poses a threat to the appellant, his family, his workers his agricultural operations and his means of livelihood.

B. Since the area, covered by Annex.A2 application, was already subjected to excavation, without Environmental Clearance, the project ought to have been treated as a case of *violation* and disposed of in terms of Annex A16 and A17.

A. The proposed quarry is near to the residence of the appellant and it poses a threat to the appellant, his family, his workers his agricultural operations and his means of livelihood.

The appellant had made the following **specific pleadings** so as to establish that he is **personally aggrieved** by the grant of

Abhaya

Environmental Clearance and the consequent quarrying operations, in the Appeal:-

A(i):-

“The appellant is a native of Pulamanthole Village and is residing near the quarry site and the downhill of Chirattamala Hillock” (Para 1).

A(ii):-

“The proposed quarry once started would render the appellant unable to carry out their agricultural activity in their property, which is their means of livelihood.

A(ii)(a)

The appellant, his family and his workers would be at constant threat from the blasting and mining operation from the 4th respondent’s quarry’ (Ground E)

3. The above **pleadings** are specifically made by the appellant to establish that he is an **aggrieved person** for the purpose of Section 16(1) of the Act, 2010, and therefore entitled to invoke the jurisdiction available to this Hon’ble Tribunal under Section 16(1) and therefore, the question whether the appellant is **really**

aggrieved and entitled to invoke Section 16(1) or not, **is to be decided, by his own pleadings.**

PLEADINGS OF THE APPELLANT AS TO PERSONAL GRIEVANCE:-

A(i):-

Residing near the quarry site (Para 1)

4. The appellant has specifically pleaded that he is **residing near the quarry site**. However, on enquiry, it came to understand that, the appellant is **not residing anywhere near the quarry site, nor even within the limits of Pulamanthole Village**.
5. It is also came to understand that, the appellant, **does not own any residential building nor landed properties** within the territorial limits of Pulamanthole Panchayat/Village.
6. It is submitted that the appellant is residing in Kannur District which is almost 200 KM away from the quarry site and working as a teacher there. The appellant has approached this Hon'ble Tribunal by borrowing the address of somebody else.
7. The residential building, which situates in the address shown in the cause title of the appeal, stand in the name of somebody else and not in the name of the appellant.
8. It is submitted that, the residential premises, as per the address shown in the cause title, situates, **more than 1 KM** from the quarry site, which is explained below.



9. It is submitted that, the quarry of this respondent situated at a place locally known as Illiankunnu whereas the residential premises as per the address shown in the cause title, situates at a place locally known as North Palur. It is submitted that, in between Illiankunnu and North Palur lies places locally known as **Kuttialmukku** and **Kuzhikkadu**.
10. The **terrestrial distance** between the quarry and the residence claimed to be that of the appellant (shown in the cause title) **is 1750 meters** (measured with the assistance of GPS) and **the aerial distance is 985 meters**.
11. True copy of the Google Map showing the aerial distance between the quarry and the residential premises claimed to be that of the appellant is produced herewith and marked as **Annexure R4(A)**.
- A(ii):**
12. ***“The proposed quarry once started would render the appellant unable to carry out their agricultural activity in their property, which is their means of livelihood. (Ground E)***
13. The appellant had approached this Hon’ble Tribunal by claiming that he is **having property near** the quarry and that the agricultural activity therein is his **means of livelihood**



and the same would be in constant danger once the quarry starts function. The allegation is absolutely incorrect and false.

Property of the appellant: (Ground E)

14. Upon enquiry, it came to understand that, the appellant does not own any landed property within the limits of Pulamanthole Village.
15. True copy of the information obtained by this respondent, from the Pulamanthole Village Office, dated 20-1-2022 and its English Translation are produced herewith and marked as **Annexure R4(B).**

16. From the above it can be seen that the pleading with respect to properties and agricultural operations are absolutely incorrect and false.

Means of livelihood: (Ground E)

17. The appellant had pleaded that **agricultural activity** in their property is their **means of livelihood**. The said allegation is also incorrect.
18. The appellant and his wife are working as Teachers in Government Schools. They are Government employees and salaried persons.



19. The appellant is working as Teacher in Government Higher Secondary School, Peringom, Kannur, and the appellant's wife also is employed as Teacher in a Government Higher Secondary School.
20. From the above it is clear that the appellant had misrepresented that, he is having landed property and the agricultural operations therein is the means of livelihood for him and that he has **suppressed** from this Tribunal that he and his wife are Government employees and salaried persons.

A(ii)(a)

The appellant, his family and his workers would be at constant threat from the blasting and mining operation from the 4th respondent's quarry.
(Ground E)

21. In view of the true facts mentioned above that the appellant does not have any landed property within the Pulamanthole Village and even the so called residence which is claimed to that of the appellant is situated at a terrestrial distance of 1750 meters and aerial distance of 985 meters from the quarry, and belongs to somebody else, it is absolutely impossible to have any sort of nuisance/grievance/prejudice/ threat from the functioning of the quarry, as against any of the interests of the appellant.
22. It is submitted that, the appellant had **deliberately** chosen to **mislead** this Hon'ble Tribunal by **fraudulently misrepresenting** that he is **residing near the quarry site and that his**



agricultural activity in his property is his means of livelihood, and his family and his workers, would be at constant threat from the blasting and mining operations, in order to establish that, he is an **aggrieved** person for the purpose of Section 16 of the Act, 2010. The appellant has approached this Hon'ble Tribunal without any bonafides.

23. From the above facts, it is clear that the appellant has approached this Hon'ble Tribunal by making **fraudulent misrepresentation** and **suppression of those facts**, which are **relevant and material**, for deciding the question of **appellant's locus standi** to invoke the jurisdiction under Section 16 and by basing his case on **falsehood**.

24. From the above it is clear that, the appellant has approached this Hon'ble Tribunal without **clean hands** and **pure breast**. The Hon'ble Supreme Court in S.P.Chengalvaraya Naidu (dead) by L.Rs. v. Jagannath (dead) by L.Rs and others (AIR 1994 SC 853 = 1995 (1) KLT SN 23 (C No.32) held as follows:-

“The courts of law are meant for imparting justice between the parties. One who comes to the Court, must come with clean hands. We are constrained to say that more often than not, process of the Court is being abused. Property grabbers, tax evaders, bank-loan-dodgers and other unscrupulous persons from all walks of life find the Court-process a convenient lever to retain the

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illegal-gains indefinitely. We have no hesitation to say that a person, who's case is based on falsehood, has no right to approach the Court. He can be summarily thrown out at any stage of the litigation."

25. The grant of Environmental Clearance or the functioning of the quarry, in view of the true factual circumstances narrated above, cannot and will not cause any prejudice/nuisance/threat/grievance in any form to the appellant, or his so called residential building, agricultural operations, means of livelihood, workers and therefore the appellant cannot be treated as an **aggrieved person** for the purpose of Section 16 and he does not have any **locus standi** and valid **cause of action** to question the Environmental Clearance and to file this Appeal.
26. It is submitted that, the appeal is filed for **extraneous reasons** and it is sponsored by somebody, who is unwilling to expose itself before this Hon'ble Tribunal. The appeal is nothing but an **abuse of process** and a bargaining in disguise.
27. Merely because, the appellant had filed Writ Petitions, or lent his signature in mass representation earlier, against this respondent, will not **ipso facto** confer any **locus standi or right or cause of action** to file/maintain an Appeal U/s.16 of the Act, 2010, before this Hon'ble Tribunal. It is reiterated that the question of locus standi and whether the appellant is really aggrieved or not is to be decided in the light of his own pleadings.

28. Since the appellant had chosen to invoke the jurisdiction under Section 16(1), it is for the appellant to establish that he is actually aggrieved by the impugned grant of Environmental Clearance, by fairly disclosing true and correct facts, which are material for deciding his locus standi. Section 16 demands that the appellant should be an aggrieved person, which in turn, requires that the appellant has to establish himself that he is an aggrieved person. The law, does not permit anyone to invoke the jurisdiction under section 16(1), on mere asking and on wrong and fraudulent misrepresentation of facts, which are relevant for deciding the question of locus standi.

29. In view of the above, the appeal is ***not maintainable*** and liable to be dismissed at the threshold itself with exemplary cost. **The question of maintainability** of the Appeal is to be decided first.

B. Since the area, covered by Annex.A2 application, was already subjected to excavation, without Environmental Clearance, the project ought to have been treated as a case of violation and disposed of in terms of Annex A16 and A17.

In support of the above allegation, the following pleadings are made in the Appeal:-

In para 8:-

“It is evident that the 4th respondent was doing illegal mining in the proposed site.”

In para 9:-

“That, it is evident from the above documents that the 4th respondent had applied for an Environmental Clearance for a mining project which involves violation”

In para 12:

It is learnt that though the said application was later withdrawn by the 4th respondent and a fresh application vide Annexure A2 was preferred before the 1st respondent, the land in which illegal quarrying was done is included in Annexure A2 application also. The 1st respondent was duty bound to follow Annex.A15 order, but blatantly violated the same while issuing Annex.A1 EC.”

30. The above allegations are raised to **mislead** this Hon'ble Tribunal that the area and project covered by Annex.A1 and A2 on the one hand and the area and project which was subject of Annexure A15, A19 to A21 are one and the same or overlapped and therefore, Annex.A2 had to be disposed of by treating it as a case of Violation, by adhering to A16 and A17.

31. The allegations raised with respect to Annex.A1 and A2 by referring to Annex.A15, A19 to A21 by claiming that Annex.A2 is to be treated as a case of violation is absolutely incorrect, wrong and therefore stoutly denied.

32. The relevant pages of the application for Environmental Clearance submitted by this respondent, which is the subject

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matter of Annex.A15 is produced herewith and marked as **Annexure R4(C)**.

33. The **area** and **project** covered by Annex.A1 and A2, are **distinct** and **different** from the **area** and **project** covered by Annex.A15 and Annex.R4(C) and also from the area and project covered by Annex.A19 to A21.
34. The area and project covered by Annex.A1 and A2 **does not contain** **or include** any part of the area and project covered by Annex.A15 and Annex.R4(C) and Annex. A19 to A21.
35. It is submitted that re-survey exercise was not completed in the Pulamanthole Village and therefore individual holdings were not assigned with separate thandaper and survey sub divisions, but were having common location numbers, till in the year 2017 - 2018.
36. The attempt of the appellant is to make confusion and gain undue advantage out of such absence of individual thandaper/survey sub division numbers of individual holdings.
37. It is pertinent to notice that, Sy.No.1/1B and 85 Thani of Pulamanthole Village were comprised of large extents of unsurveyed lands, i.e 275 Acres and 43.60 Acres, respectively, and belongs to several owners.
38. It is submitted that, by 2017 - 2018, as part of digitalization of revenue records implemented in the Village, each land owner of the above referred survey numbers were assigned with separate



thandaper numbers and survey sub divisions with respect to their respective holdings. The details are given below:-

LAND PERTAINING TO ANNEX.A19 TO A21 AND ITS SURVEY

SUB DIVISIONS

39. It is submitted that the land, in respect of which Annex.A19 to A21 mining permits were issued, was comprised under Sy. No. 1/1B and jointly owned by Pareekuty Haji, S/o. Mannengal Kannamthodi Kunhimoideen and Shoukath, Noushad and Najeeb, the Sons of Mannengal Kannamthodi Hassainar Haji. They have jointly purchased a total extent of 93 cents of land by registered Jenmom Sale Deed bearing No.1949/1/06 of Kulathur SRO, Malappuram District.
40. True copy of the receipt showing remittance of land tax with respect to the above extent of land **prior** to the assignment of individual thandaper and survey sub division number, issued from the Pulamanthole Village and its English translation are produced herewith and marked as **Annexure R4(D)**.
41. After the digitalization process, the land covered by Annex.R4(D), is assigned with new thandaper Number i.e. 4022 and new Sy. Sub division Number as 1/1B-332.
42. True copy of the receipt showing remittance of land tax with respect to the land **after** the assignment of thandaper number and survey sub division number, issued from the Pulamanthole Village, and its



English translation are produced herewith and marked as **Annexure R4(E)**.

LAND COMPRISED UNDER SY.NO.85 THANI AND ANNEX.R4(C)

AND ITS SURVEY SUB DIVISIONING

43. The land which is the subject matter of Annex.R4(C), and Annex.A15 was comprised under Sy.No.85 Thani. The said lands belongs to one Sri. Hassainar, S/o.Mammootty Haji, Mannengal Kannamthodi.
44. Sri.Hassainar obtained land by virtue of Jenmom Sale deed bearing No.535 of Perinthalmanna SRO.
45. True copy of the receipt issued from the Pulamanthole Village Office, acknowledging remittance of land tax with respect to the above referred land, **prior** to the assignment of individual thandaper number and survey sub division number and its English translation are produced herewith and marked as **Annexure R4(F)**.
46. After digitalization, the land covered by R4(F) was assigned with thandaper Number 2394 and Sy. Sub division Number as 85/1-1 and 85/1-8.
47. True copy of receipt issued from the Village Office, acknowledging remittance of land tax with respect of land covered by Annex.R4(F), **after** the assignment of individual thandaper number and survey sub division number is produced herewith and marked as

Annexure R4(G).

LAND PERTAINING TO ANNEXURE A1 AND A2 AND ITS SURVEY

SUB DIVISIONING

48. The land which is covered by Annex.A1 and A2 are owned by 4 persons viz. 1) Pareekutty Haji, S/o.Mannengal Kannamthodi Kunhimoideen Haji, 2) Shoukath, 3) Najeeb and 4) Noushad, Sons of Mannengal Kannamthodi Hassainar Haji, and were comprised under Sy.No.1/1B.

49. The above persons, have individually and jointly purchased a total extent of 1.59 Acres of land, by virtue of 8 separate registered Sale Deeds, spanning from the year 2001 to 2016.

50. The details of sale deed numbers, name of owners, old survey number, new thandaper number and new survey sub division number assigned with respect to the land pertaining to Annex.A1 and A2 are given below:..

1. 897/2001:- Purchased by Pareekutty Haji, S/o.Mannengal Kannamthodi Kunhimoideen Haji (21 cents), **Old Sy.No.1/1B, New Thandaper No. 3832, New Sy No.1/1B-296.**

2. 469/2006:- Purchased by Pareekutty Haji, S/o.Mannengal Kannamthodi Kunhimoideen Haji (21 cents) **Old Sy.No.1/1B, New Thandaper No. 3832, New Sy No.1/1B-295**

True copy of composite receipt showing remittance of land tax with respect to above extent of lands **prior** to the assignment of



individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as **Annexure R4(H)**.

- 3.** 1903/2010:- Purchased by Najeeb, S/o.Mannengal Kannamthodi Hassainar Haji (20 cents) **Old Sy.No.1/1B, New Thandaper No. 3983, New Sy No.1/1B-321**

True copy of receipt showing remittance of land tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as

Annexure R4(H)(i).

- 4.** 1904/2010 : Purchased by Najeeb, S/o.Mannengal Kannamthodi Hassainar Haji (20 cents) **Old Sy.No.1/1B, New Thandaper No. 3983, New Sy No.1/1B-323**

True copy of receipt showing remittance of land tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as

Annexure R4(H)(ii).

- 5.** 1718/2012:- Purchased by Najeeb, S/o.Mannengal Kannamthodi Hassainar Haji (20 cents) **Old Sy.No.1/1B, New Thandaper No. 3983, New Sy No.1/1B-329**

True copy of receipt showing remittance of land tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as

Annexure R4(H)(iii).

6. 764/2012:- Purchased by Najeeb, S/o.Mannengal Kannamthodi Hassainar Haji (20 cents) **Old Sy.No.1/1B,**

New Thandaper No. 3983, New Sy No.1/1B-320

True copy of receipt showing remittance of land tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as

Annexure R4(H)(iv).

7. 1882/2013:- Purchased by Najeeb, S/o.Mannengal Kannamthodi Hassainar Haji (21 cents) **Old Sy.No.1/1B,**

New Thandaper No. 3983, New Sy No.1/1B-322

True copy of receipt showing remittance of tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as **Annexure**

R4(H)(v).

8. 1975/1/2016: Purchased by Shoukath, Noushad and Najeeb. Sons of Mannengal Kannamthodi Hassainar Haji (18.500



cents) **Old Sy.No.1/1B New, New Thandaper No. 3922, New Sy No.1/1B-319**

True copy of receipt showing remittance of tax with respect to above extent of land **prior** to the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as **Annexure**

R4(H)(vi).

True copy of composite receipt showing remittance of land tax with respect to the lands pertaining to Annex.R4(H) and R4(H)(i), **after** the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as **Annexure R4(I).**

True copy of composite receipt showing remittance of land tax with respect to the lands pertaining to Annex.R4(H)(ii), R4(H)(iii), R4(H)(iv) and R4(H)(v), **after** the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as **Annexure**

R4(I)(i).

True copy of receipt showing remittance of tax with respect to the lands pertaining to R4(H)(vi) **after** the assignment of individual thandaper number and survey sub division number along with their English translations are produced herewith and marked as

Annexure R4(I)(ii).

51. From the above it is clear that the land in respect of which Annex.A1 is granted are comprised under new Sy.Nos.1/1B-319, 1/1B-295, 1/1B-296, 1/1B-320, 1/1B-321, 1/1B-322, 1/1B-323 and 1/1B-329, whereas the land in respect of which Annex.A19 to A21 were granted is comprised under Sy.No.1/1B-332, and the land in respect of which Annex.R4(C) and Annex.A15 are concerned is comprised under Sy.No.85/1-1 and 85/1-8. The lands and the projects are different and distinct and there is no inclusion or overlapping. Merely because, the lands were comprised under common location number prior to allocation of individual survey sub division numbers, it cannot be said that the lands are one and the same.
52. The land covered by Annex.A1 and A2 was a virgin land and never subjected to any excavation. In that view of the matter, **Annex.A2 cannot be treated as a case of violation** and not liable to be disposed of in the light of any law pertaining to violation, including Annex.A15, A16 and A17, which is applicable to cases of violation only.
53. The details of the above lands are summarised as a Schedule below for easy reference:-

SCHEDULE

Annexures	Old Sy.No	New Sy. No.	Name of owners



A1 & A2	1/1B	1/1B-319, 1/1B-296, 1/1B-295, 1/1B-323, 1/1B-322, 1/1B-321, 1/1B-320, 1/1B-329	Pareekutty Haji Shoukath Najeeb Noushad
A(15) & R4(C)	85	85/1-1 & 85/1-8	Hassainar
A19 to A21	1/1B	1/1B-332	Pareekutty Haji Shoukath Najeeb Noushad

WITHDRAWAL OF APPLICATION FOR E.C.

54. The allegation that the respondent herein had **withdrawn** Annex.R4(c) application for Environmental Clearance, which was subject matter of Annex.A15, and filed a fresh application in the form of Annex.A2 is incorrect, wrong and deliberately raised to mislead this Hon'ble Tribunal.

55. It is submitted that, this respondent had **never withdrawn** Annex.R4(C) application nor **replaced** it with Annex.A2, as alleged by the appellant.

56. The application which was subject matter of Annex.A15, i.e. Annex.R4(C) is numbered as 2017/A2/2018/SEIAA. The said application was considered by the SEIAA and an order has been passed in its 112th meeting held on 14th to 16th September, 2021.

57. True copy of the order dt.3-11-2021 intimated by the Member Secretary to SEIAA in respect of Annex.R4(C) application, which is the subject



matter of Annex.A15 is produced herewith and marked as Annexure R4(J).

58. In Annex.R4(J), it is clearly stated that the matter is considered in the light of directions in W.P.(c) No.41905/2017(K) ie. Annex.A15.
59. Vide Annex.R4(J), it is intimated that the application cannot be considered. The respondent herein was not issued with any further orders in the matter as stated in Annex.R4(J).
60. It is submitted that, Annex.A1 and A2 on one hand and Annex.R4(J) and R4(C) on the other hand, pertains to different and distinct project and sites. Since, no excavation was **undertaken** with respect to the area covered by Annex.A2, the same can never be treated as a case of violation.
61. From the above, it can be seen that, the allegations raised against this respondent by the appellant are devoid of any merit and the appeal lacks foundation and the same is nothing but an **abuse of process, sheer harassment, pure wastage of valuable time** and therefore liable to be dismissed.

THE APPLICATION OF ANNEX.A16 AND A17 WITH RESPECT TO ANNEX.A1

62. Annexure A16 and A17 are brought to **regularize** those projects or activities etc. which otherwise require prior Environmental Clearance but **undertaken** without obtaining such prior Environmental Clearance. Annex.A16 makes it clear that the Notification is applicable only to those projects or activities, which **were in violation as on the date of the Notification**.
63. Neither Annex.A16 nor A17, or E.P. Act 1986 or EIA Notification, 2006, or any other law, concerned, provide for any provision to **blacklist** a project proponent or barring the project proponent from commencing or continuing with any fresh project merely for the reason that, any previous/existing project or activity of the proponent was **undertaken** without obtaining prior Environmental Clearance. Annex.A16 and A17 are project centric.
64. It is submitted that the project proposed by way of Annex.A2 is a **fresh project** and not an **existing project** for the purpose of Annex.A16 and A17. Annex.A2 was not filed for **regularization** of any existing project as well. The project proposed vide Annex.A2 was never in violation as on the date of Annex.A16 Notification. The site proposed by way of Annex.A2 was not **undertaken** with any mining activities prior to or as on the date of Annex.A16. The site proposed vide Annex.A2 was a virgin land. In that view of the matter, Annex.A15 to A17 are not applicable to the project proposed vide Annex.A2 and that the grant of



Annex.A1 cannot be questioned for want of compliance of Annex.A15 to A17.

65. Without prejudice to what is submitted above, the allegation raised in paragraph Nos.1 to 6 are not fully correct and they are denied to that extent. The allegation that, the appellant along with more than 100 local residents have preferred representation before the authorities against the illegal and unscientific mining conducted by the 4th respondent and that the narrow local roads are drastically affected by the plying of heavy machineries and trucks and that the appellant is highly affected by the environmental degradation, etc. are absolutely baseless, wrong, incorrect and raised without any bonafides and therefore stoutly denied. It is submitted that the road is broad and having a width of more than 7 meters. It is pertinent to notice that the respondent herein had conducted quarrying operations during the period 2014 to 2016 on the strength of valid mining permits issued by the competent authority. It is pertinent to notice that, at that point of time, E.Cs. were not made applicable to mining permits, in the light of orders passed by the Government. In that view of the matter, the respondent herein had been conducting quarrying operations under the **colour of authority** and it cannot be treated as illegal quarrying operations.



66. The allegation that, the respondent has been carrying out quarrying operations in Sy.No.1/1B and 85 Thani sub division of Pulamanthole Village of Perinthalmanna Taluk, is irrelevant and misconceived. The allegation that, the appellant is raising substantial question relating to Environment with regard to the grant of Annex.A1 Environmental Clearance is equally incorrect. No such substantial question is involved nor raised. The appellant does not have any locus standi to question the grant of Environmental Clearance. to this respondent. The allegation that, this respondent had submitted application by suppressing several material facts, especially the pendency of cases as well as judgment passed by the Hon'ble High Court of Kerala etc. are absolutely incorrect, wrong and therefore stoutly denied. It is submitted that, the site and project in respect of which Annex.A2 application was filed was not subject matter of any litigation, nor suffered by any judgments/orders. The respondent herein has disclosed all the relevant factors, which are known to this respondent and material for consideration. The SEAC had appraised the project by appointing Committee and conducting site inspection, scrutinising and verifying the documents submitted by this respondent, etc. The Geo Co-ordinates of applied area was also provided. In that view of the matter, it cannot be alleged that, this respondent had deliberately not disclosed any factors, which are material for considering the application.



67. Annex.A3, A4, A5, A6, A7, A8 and A9 will clearly show that the competent authority had applied its mind, properly, in appraising the project as required by law. The allegation that, the 2nd respondent usually do its business in the absence of the proponent or of their representative, is misconceived. It is pertinent to notice that, the EIA Notification, 2006, does not bar participation of project proponent in the appraisal process. The allegation that this respondent had conducted mining activities in the project site in Sy.No.1/1B of Pulamanthole Village after 26-2-2012 and 18-5-2012 without obtaining prior Environmental Clearance is absolutely incorrect, baseless, irrelevant and therefore stoutly denied. The site proposed for and covered by Annex.A2 was never subjected to any quarrying operations at any point of time. The site covered by Annx.A11, A12 and A13 are different and distinct from the site covered by Annex.A2 and A1. In such circumstances, Annex.A11 to A13 are not at all relevant or applicable with respect to the area/project covered by Annex.A1 and A2. It is reiterated that, the area proposed vide Annex.A2 was not subjected to any litigation, nor suffered by any judgments/orders.
68. The allegation that, from Annex.A11 to A13, it is evident that this respondent had applied for Environmental Clearance for a mining project which involves violation is absolutely incorrect, wrong, baseless, misconceived and therefore stoutly denied.

69. The allegations raised in para 10, 11, 12 and 13 are not fully correct and they are denied to that extent. Para No.10, pertains to a different site and project. As already submitted, the site and project covered by Annex.A1 and A2 are different and distinct from the one covered by Annex.A11 to A13.
70. The allegation of presence of river/water stream etc., are absolutely incorrect. There are no such river or water stream in the applied area covered by Annex.A2. The allegation that, the inspecting members had colluded with this respondent, is equally incorrect, baseless and raised without any bonafides.
71. The allegation that, field inspection report was prepared in deliberate suppression of material facts, vital information about site and that mining was started in the proposed site in violation of the EIA Notification prior to the application has been filed and that the inspecting members had acted hand in glove with this respondent in preparing Annex.A8 and that the presence of the river close proximity of forest were suppressed and the presence of the wild animals were ignored etc. are absolutely baseless, wrong, incorrect and therefore stoutly denied. There is no forest anywhere near the quarry. True copy of the information obtained from the Village Office to that effect is produced herewith and marked as **Annexure R4(K)**.
72. It is submitted that the appellant is raising such wild allegations of collusion and suppression etc. against 2 members of the Committee



without impleading them in the party array. The allegation that, there was huge landslides occurred in the quarry site and its close proximity and the same was deliberately suppressed by the 4th respondent and that the area is identified as landslide prone area by the National Centre for Environmental Science and Studies etc. are absolutely incorrect, wrong and therefore stoutly denied. Annex.A14 does not relate to the site covered by Annex.A1 and A2. No such landslides were ever occurred in the site covered by Annex.A1 and A2. Annex.A14 is therefore absolutely irrelevant and not applicable.

73. The allegations raised in para No.12, 13, 14 and 15 are absolutely irrelevant in so far as the project and the area covered by Annex.A2 and A3 are different and distinct from the one mentioned in para No.12. Annex.A16 and A17 have no application with respect to the site and project covered by Annex.A2 and A1.

74. The allegations raised in para 16 to 20 are not fully correct and they are denied to that extent. The allegation that the proposed quarry of this respondent falls within a cluster in Sy.No.1/1B and that this respondent had acted hand in glove with the District Geologist, Malappuram so as to get forged certificate and that the said certificate is issued in convenient ignorance of a cluster situation etc. are absolutely incorrect and therefore stoutly denied. It is submitted that, there is no cluster situation with respect to the quarry of this



respondent, which is covered by Annex.A2 and A1. The cluster certificate is validly issued and therefore legally sustainable.

75. Annex.A18 to A21 are absolutely irrelevant and cannot be relied on for any purpose. Those quarries were stopped functioning several years back. They do not form any cluster situation as well. They cannot be reckoned for the purpose of cluster situation.
76. The allegations in para 17 that Annex.A18 to A21 were illegal mining permits etc. are equally incorrect and therefore stoutly denied. Annex.A18 to A21 were validly issued and legally sustainable and the quarrying operations conducted on the strength of such permits, were conducted under the colour of authority. Annex.A22 is correctly prepared and legally sustainable.
77. The allegations that, the Mineral Survey Report was not scientifically prepared etc. are incorrect and raised without any basis.
78. The allegations raised in Ground No. A to II are equally unsustainable and stoutly denied. The allegation that, issuance of Annex.A1 is not in tune with the provisions of EIA Notification and its amendment Notification dated 15-1-2016 and the provisions of procedures of both the Notifications etc. are absolutely incorrect, wrong and therefore denied. The allegation that, Annex.A1 was granted in absolute non-application of mind and against the provisions of E.P. Act and that the DSR is prepared not in tune with the Appendix X and that Annex.A1



violates Article 21 and 48A etc. are absolutely incorrect, wrong and therefore stoutly denied.

79. It is submitted that, the SEAC never asked to produce any Zonation Map as alleged by the appellant. What was directed to be produced was a certificate regarding hazard occurrence in the area from the soil conservation department. It is submitted that, the respondent herein promptly approached the Office of the District Soil Conservation Officer vide application dated 25-9-2019. However, the respondent herein was issued with a reply from the District Soil Conservation Officer to the effect that, the Government has not given any instructions to the said office with respect to the issuance of such certificate. True copy of the intimation received from the Office of the District Soil Conservation Officer, dated nil is produced herewith and marked as **Annexure R4(L)**. Annex.R4(L) was submitted to the SEIAA. It is submitted that no further directions were given to this respondent for submitting any such document from any authority. It is submitted that this respondent has performed its part.

80. The allegation that the appellant has an unbridled right under Article 21 is misconceived and therefore denied. The allegation in Ground E that the appellant, his family and his workers would be at constant threat from the blasting and mining operation from the 4th respondent's quarry" is absolutely incorrect. As already submitted, the appellant had approached this Hon'ble Tribunal by suppressing the



actual distance and fraudulently misrepresenting an incorrect distance so as to invoke the jurisdiction of this Hon'ble Tribunal.

81. The allegations in Ground F and G etc. are absolutely baseless and incorrect. The allegation that, the blasting during mining operations would rigour landslides in the area and were caused major causalities for the residents living in the lower place etc. are baseless, incorrect, wrong and therefore denied. The allegation that, the 4th respondent though directed to produce hazardous zonation map of certificate, the same is not produced are incorrect and therefore denied.
82. The allegation that in the absence of Hydrological study and appraisal of the same by the 2nd respondent are adversely affected water table and such appraisal is in violation of the dictum laid down by the Hon'ble Supreme Court in Deepak Kumar's case etc. are incorrect, wrong and therefore denied.
83. The allegation by referring to Annex.A11 and A15 are irrelevant. The allegation raised in Ground J and K etc. are not relevant at all and therefore denied.
84. The allegation that this respondent has effectively concealed several information and submitted misleading representation for the appraisal of his project is incorrect, baseless and therefore denied. The allegations raised by referring to landslides and first order river etc, are absolutely incorrect and therefore denied. The allegation that presence of river/water stream has been deliberately suppressed is equally



incorrect, wrong and therefore denied. There is no such river/stream. The allegations and contentions raised by referring to committee members and their report are incorrect, baseless, vague and therefore denied. It is submitted that, this respondent had made fair disclosure of all the relevant facts which were known to this respondent, while submitting Annex.A2 application. Along with the application, the GPS Co-ordinates of the proposed site was correctly given. It is submitted that, the SEAC had deputed Committee to inspect and verify. Accordingly, the area was inspected, verify and reported.

85. The allegation that the 2nd respondent could not conduct any proper appraisal is equally incorrect and therefore denied. The clearance is in violation of the dictum laid down by the Hon'ble Supreme Court in Karnataka Industrial Area Development Board case is equally incorrect and therefore denied. The various judgments referred are not applicable in the facts of the case. The allegations raised with respect to limitation is incorrect. The Appeal is filed far beyond the permitted period and hopelessly time barred. The allegations raised against the Committee Members without arraying them as parties in the Appeal are equally illegal.

86. It is submitted that, this respondent has obtained the Environmental Clearance by making proper application and by undergoing due process of law. Annex.A1 is validly issued and legally sustainable. The appellants does not have any locus standi to challenge Annex.A1 for

reasons already stated. The appellant does not have any cause of action as well. The present Appeal is a sponsored game. The appeal is nothing, but an abuse of process and needless harassment of this respondent and therefore liable to be dismissed with exemplary cost.

Under the above circumstances, it is most humbly submitted that the contentions raised above may kindly be upheld and dismiss the above Appeal with cost to this respondent.

The facts stated above are true and correct.

Dated this the 24th day of January, 2022.



Deponent

Solemnly affirmed and signed before me by the deponent on this the 24th day of January, 2022 at my office at Ernakulam.



Philip J. Vettickattu, Advocate

VERIFICATION

I, M.K.Najeeb Ali, Aged 40 years, S/o. Hassainar, residing at Mannengal Kannamthodi House, Pulamanthole P.O., Malappuram – 679 323, above named deponent, do hereby verify that the contents of the above Affidavit are true and correct to my best information, knowledge and belief and nothing material is concealed therein.

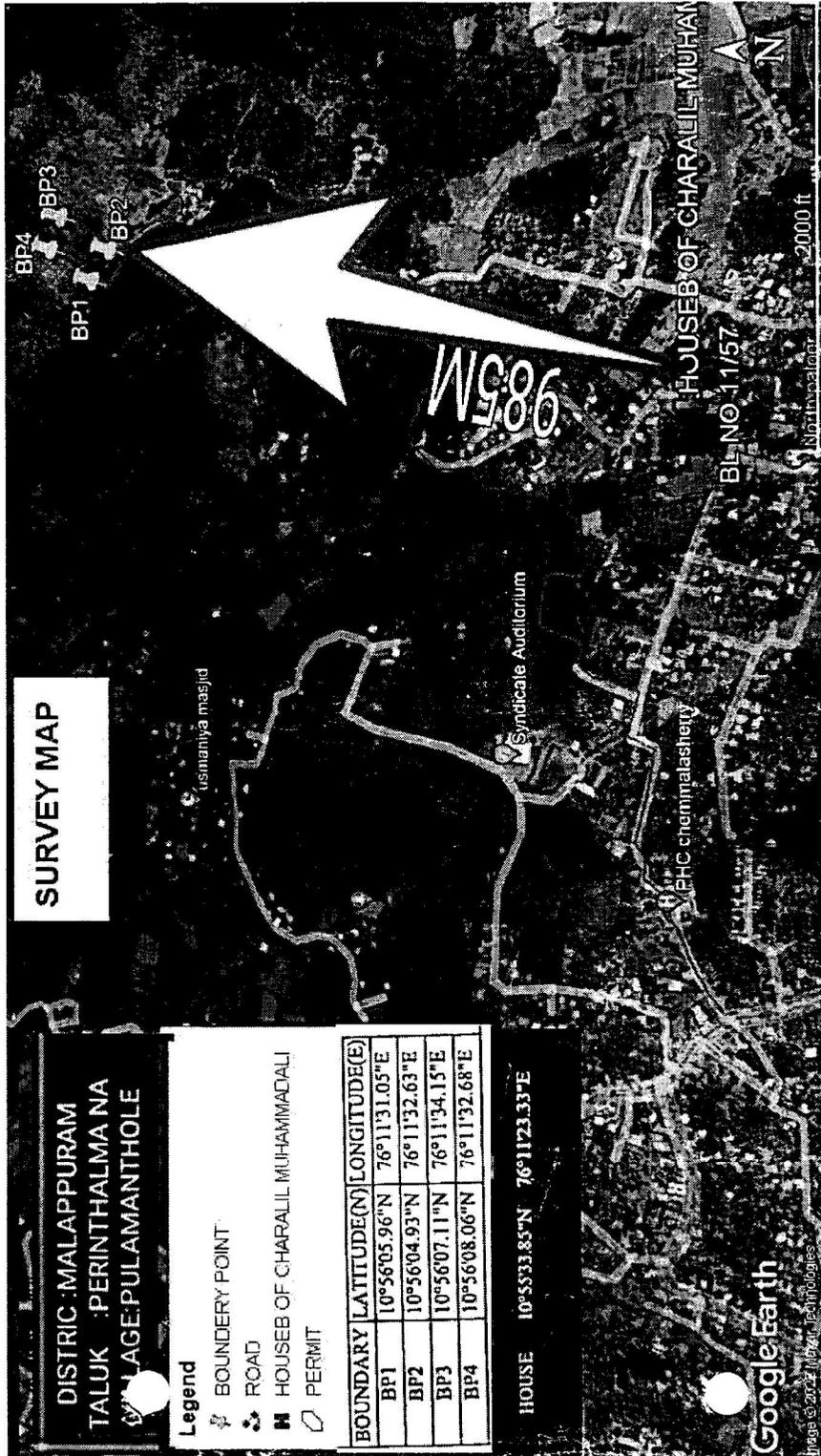
Verified at Ernakulam on this the 24th day of January, 2022.



M.K.Najeeb Ali

33

Exhibit RA02



SURVEY MAP

DISTRICT: MALAPPURAM
 TALUK: PERINTHALMA NA
 VILLAGE: PULAMANTHOLE

- Legend**
- BOUNDARY POINT
 - ROAD
 - HOUSE OF CHARALIL MUHAMMADALI
 - PERMIT

BOUNDARY	LATITUDE(N)	LONGITUDE(E)
BP1	10°56'05.96"N	76°11'31.05"E
BP2	10°56'04.93"N	76°11'32.63"E
BP3	10°56'07.11"N	76°11'34.15"E
BP4	10°56'08.06"N	76°11'32.68"E

HOUSE 10°55'33.85"N 76°11'23.53"E

Google Earth

Images © 2022 Microsoft, TerraMetrics

RA02

[Handwritten Signature]

01/88 34

സ്പെറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ ആൻഡ് വില്ലേജ് ഓഫീസർ

വില്ലേജ് ഓഫീസർ പൂലാമന്തോൾ തിരുച്ചി : 20/01/2022

നബീനബി എം കെ S/O അക്കസനാർ പറാഞ്ചി പാലൂർ പൂലാമന്തോൾ

വിഷയം :- 2005 ലെ വിവരാകാശ നിയമപ്രകാരം ലഭിച്ച അപേക്ഷയിന്മേൽ തുറപടി നൽകുന്നത് സംബന്ധിച്ച്.
സൂചന :- 19/1/2022 ലെ താങ്കളുടെ വിവരാവകാശ നിയമപ്രകാരമുള്ള അപേക്ഷ.

പെരിന്തൽമണ്ണ താലൂക്കിൽ പൂലാമന്തോൾ വില്ലേജിൽ പാലൂർ ഭാഗത്ത് താമസിക്കുന്ന ചാലിൽ മുരയ്ക്കാലി മകൻ ക്ഷൗകത്ത് എസ്.വത്സൻ സ്വന്തം പേരിൽ പൂലാമന്തോൾ വില്ലേജിൽ നികുതി അടവാക്കി വരുന്നതായ കൂടി ഒന്നും തന്നെ ഇല്ലാ എന്ന് വില്ലേജ് ഓഫീസർ പരിശോധിച്ചതിൽ അറിയുന്നു. കൽ വിവരം ഇതിനാൽ അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വാസപൂർവ്വം

[Signature]
20/01/2022

പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ & വില്ലേജ് ഓഫീസർ, പൂലാമന്തോൾ

അപ്പീൽ അധികാരി തരണസിൽദാർ പെരിന്തൽമണ്ണ

അപ്പീൽ കാലാവധി 30 ദിവസം



This is the true copy of document
as per this EXHIBIT RAH(B)
[Signature]
ADV. OFF.

01/22

State Public Information
Officer and Village Officer

Village Office
Pulamanthole

Dated:20/01/2022

Najeebali M K

S/o Assainar Haji

Paloor

Pulamanthole

Subject :- Regarding reply to the application filed under Right to
Information Act,2005

Ref :- Application dated 19/1/2022 filed under Right to Information
Act.

It is informed that, on verification of village records there is no land paying
land tax in the name of Shoukath, S/o Charalil Muhammadali, residing at
Paloor Desam ,Pulamanthole Village, Perinthalmanna Taluk.

Your's Faithfully,
Signature/

Appeal Authority

20/01/2022

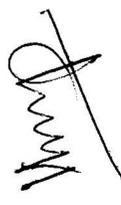
Tahsildar Perinthalmanna

Public Information Officer &

Village Officer, Pulamanthole

Appeal Limitation

30 days



Granite (Building Stone) Quarry owned by Najeebali. M. K at Pulamanthole Village,
Perinthalmanna Taluk & Malappuram District, Kerala..

FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER
CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

BASIC INFORMATION

1	Name of the Mining Lease site:	Najeebali Quarry
2	Location / site (GPS Co-ordinates):	Plot/ Survey/Khasra No:- 85pt Village:- Pulamanthole Tehsil:- Perinthalmanna District:- Malappuram State:- Kerala Latitude (N) 10°55'55.99"N to 10°56'2.38"N Longitude (E) 76°11'22.16".E to 76°11'28.60"E
3	Size of the Mining Lease (Hectare):	1.8227 hectares
4	Capacity of Mining Lease (TPA):	45,000 MT
5	Period of Mining Lease:	12Years
6	Expected cost of the Project	40 Lakhs
7	Contact Information:	Najeebali. M. K Mannengal Kannanthodi House, Paloor, Pulamanthole P.O, Malappuram District - 679 323, Kerala. Mobile no: 70344 00400

XH1517RA(E)

37

2017 400

GOVERNMENT OF KERALA

ഒറിജിനൽ രസീത്

ബുക്ക് നമ്പർ : എൻ

8630537

എൻ No. 8630537

27-6-17

118 -ാം നമ്പർ

Pmna

താലൂക്ക്

കോടം

ഒടുക്കിയിട്ടിട്ടുള്ള രസീത്

വില്ലേജ്

പ്രകാരം

വിസ്തീർണ്ണം

മെ. ആർ

മുഴുവൻ

പണം ഒടുക്കിയ ആളിന്റെ പേര്

ഏതു കാലത്തേക്കെന്നോ ഏതു തവണയ്ക്കെന്നോ

തുക

രൂപ

1/18 0 3764 84 137

ന.ക. പാരിസ്ഥിതിക വിഭാഗം 2016/2017

76

മേൽ വിവരിച്ച പ്രകാരം 76 രൂപ. ചെമ്പസ

2016-മാണ്ട് 10 മാസം 15 തീയതിയായ

ഇന്നേ ദിവസം സീകരിച്ച വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

സ്ഥലം: Pmk തീയതി: 15-10-16

930000

വില്ലേജ് ഓഫീസറുടെയോ വില്ലേജ് അസിസ്റ്റന്റിന്റെയോ

പേരും

Copy of document EXHIBIT K4

[Signature]

930000

38 English Representation of RA(R)

Original Receipt

Book Number : N 86306

Seal

N No.8630537

118 --Number

Tax Receipt

PMNA Taluk

Pulamanthole Village

Survey, Sub Division, Number & Letter	Extent Hec Are	Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount	Remarks
--	----------------------	-------------------------------------	----------------------	----------------------	--------	--------	---------

1/1B	0	3764 84	B7	M K Pareekutty	2016- 76	-	
				Haji etc	2017		

Received Rs. 76 (Seventy Six Rupees) on 15/10/2016 as stated above.

Place:PML

Name and Signature of Village Officer

/Village Assistant

Date: 15-10-16



40

English translation of K4 (E)

EMBLEM

KERALA GOVERNMENT

RECEIPT

District:Malapuram

Receipt Number:KL10021906912/2021

Taluk:Perinthalmanna

Village:Pulamanthole

Receipt of tax paid as per Thandaper No.4022

Item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs.190/-	2021-2022	Desam :005 (Chemmalasery)

Thandaper No:4022

Details of Pattadhars

- 1) PareekuttyHaji,Showkathali,
Noushad,Najeeb
Koodi,Kunjimoideen Haji
Father,Manengal
Kannamthodi,paloor,
Pulamanthole

Survey and Sub No, Extent,Type

- 1) 1/1B-332,37 Are,64 Sq M, ✓

Unoccupied dry land

2)Farmers welfare Current year Rs.19/- 2021-2022

fund

Total Amount Rs.209/-

As stated above Rs.209/- (Rupees Two Hundred and Nine only) received on 11th September 2021 and is shown in village records.

Place : Pulamanthole

Date:11/09/2021

QR Code

41

Exhibit R 4A

85/158

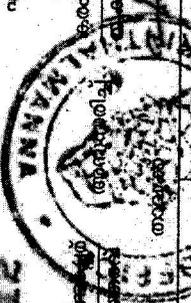
LR 14.000/1002 19511 28 7 2016 G.P.E © Govt. of Kerala

ഒറിജിനൽ രസീത്

82112

എൻ No. 92111147

ക് നമ്പർ : എൻ 82112



118-00 നമ്പർ

ഒടുക്കിയതിന് രസീത്

PMVA

വില്ലേജ്

പേര്/തൊഴിലാളി	വിസ്തീർണ്ണം ഹെ. ആർ	ഈർപ്പമേഖല തൊഴിലാളി	പേര്	ഏരിയ ക്വാട്ടർ നമ്പർ	ഏരിയ ക്വാട്ടർ നമ്പർ	പുഴുക്കടൽ	
						തു.ക	തു.സ.
85/019103	386		M.K.			28.4.16	
✓85/05344	07		ശാന്ത	2017	400-	223-	
			ബി	2018		623-	

മേൽ വിവരിച്ച പ്രകാരം..... 623 മു.പ. വൈസ

..... (അക്ഷരത്തിൽ)

2017-മാമാണ്ട് 4 മാസം 5 തിയതിയാ

ഇന്നേ ദിവസം സീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

സ്ഥലം : PMVA
തീയതി : 5.4.17

വില്ലേജ് ഓഫീസറുടെയോ
വില്ലേജ് അസിസ്റ്റന്റിന്റെയോ

പേരും സ്ഥാനവും

RAO
[Signature]

42

English Representation of R4(F)

Original Receipt

Book Number : N 92112

Seal

N No.9211147

118 -Number

Tax Receipt

PMNA Taluk

Pulamanthole Village

Survey, Sub Division, Number & Letter	Extent Hec	Are	Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount	Remarks
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85/	01	9103 }		86	M KHassainar	2017	400	-
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85/	0	5344 }		B		2018	223	-
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				T		-----		
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623 -

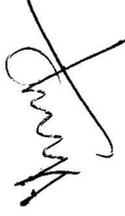
Received Rs. 623 (Rupees Six Hundred and Twenty Three only) on 05/04/2017 as stated above.

Place:PML

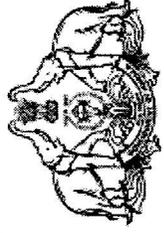
Name and Signature of Village Officer

/Village Assistant

Date: 05-04-17



43



43(ക)

കേരള സർക്കാർ
ലാൻഡ് റവന്യൂ വകുപ്പ്
രസീത്

ജില്ല : മലപ്പുറം
താലൂക്ക് : പെരിന്തൽമണ്ണ

KL100219002559/2022
വില്ലേജ് : പുലാമന്തോൾ

തണ്ടപ്പേർ നമ്പർ 2394 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
1) അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം കടിശ്ശിക നികുതി പലിശ	₹1225 ₹1225 ₹130	2021-2022	ഭേദം:5(ചെമ്മലശ്ശേരി), തണ്ടപ്പേർ നം :2394 1)അസൈനാർ, മമ്മൂട്ടിഹാജി, പിതാവ്, മണ്ണെണ്ണകുണ്ടി, പാലൂർ, പുലാമന്തോൾ സർവ്വേ നം, വിസ്തീർണ്ണം, തരം 1)85/1-7, 1 ഹെ.,91 ആർ ,3 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച 2)85/1-8, 53 ആർ , അസ്ഥിരപുഞ്ച ആകെ വിസ്തീർണ്ണം:2 ഹെ.,44 ആർ ,3 സ്ക്വ.മീ. വിമാർക്ട്:ok
2) കർഷകത്തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം കടിശ്ശിക നികുതി പലിശ	₹245 ₹245 ₹25	2021-2022	വിമാർക്ട്:ok
ആകെ തുക		₹3095		

മേൽ വിവരിച്ച പ്രകാരം ₹3095(മൂവായിരത്തി തൊണ്ണൂറിയഞ്ച് രൂപ) 2022 ജനുവരി മാസം 11 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ഒടുക്കുന്നയാൾ : അസൈനാർ, മണ്ണെണ്ണകുണ്ടി



Sidharthan R
സ്പെഷ്യൽ വില്ലേജ് ഓഫീസർ/
വില്ലേജ് അസിസ്റ്റന്റ്

സ്ഥലം:പുലാമന്തോൾ
തീയതി:11/01/2022

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഇപേയ്മെന്റ് സംവിധാനം മൂലമേ തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പു ഓഫീസ് സിലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പേജിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.

R43

44

EMBLEM

KERALA GOVERNMENT

LAND REVENUE DEPARTMENT

RECEIPT

District:Malapuram

Receipt Number:KL10021900259/2022

Taluk:Perinthalmanna

Village:Pulamanthole

Receipt of tax paid as per Thandaper No..2394

Item	Sub Item	Amount	Period	Details
1)Basic Land Tax	Current year	Rs.1225/-	2021-2022	Desam :5(chemmalashery)
	Arrears	Rs.1225/-		Thandaper No:239
	Tax interest	Rs.130/-		1)Assainar, Marmooty Haji Father, Manengal Kannamthodi,Paloor,Pulamanthole
				Survey No,Extent,Type
				1)85/1-7,1Hec ,91 Are 3 Sq M, Unoccupied dry land
				2) 85/1-8,53 Are, Unoccupied dry land
				Total Extent : 2Hectare, 44 Are,3 Sq M.
2)Farmers	Current year	Rs.245/-	2021-2022	Remarks : Ok
Welfare fund	Arrears	Rs.245/-		Remarks : Ok
	Tax interest	Rs.25/-		
	Total Amount			Rs.3095/-

As stated above Rs.3095/- (Rupees Three Thousand and Ninety-Five only) received on 11th January 2022 and is shown in village records.

Payer : Assainar, Manengal Kannamthodi

Place : Pulamanthole

QR Code

Sidarthan R

Date :11/01/2022

Special Village Officer/

Village Assistant



English Translation of Ed (G)

A5

25A

Exhibit R4(H)

U.S. GOVERNMENT 5000 x 100 x ORIGINAL

Form No. 7155570

71556

118 Form 7155570

DATE	DESCRIPTION	AMOUNT	INITIALS
1/10	0 3124	BT	BT
1/10	0 20	210750	
1/10	0 20		
		2009	30
		2010	

1/10 0 3124 BT

1/10 0 20 84

210750

2009 30

2010

(82405 32)

Form 7155570 (continued)

Handwritten notes and signatures at the bottom of the page.

46

Regularisation of Survey A(H)

Original Receipt

Book Number: D 71556

D No.7155570

118

Receipt of Tax paid as perNumber Thandaper

TPM Taluk

Pulamanthole Village

Survey, Sub Division	Extent		Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount		Remarks
	Hec	Are					Rs	Paisa	
1/1B	00	31.24	<u>84</u>	BT	Manengal Kananthodi				
1/1B	0	0.20			PareekuttyHaji				
	0	0.20							

2009- 30 -
2010

(Rupees Thirty)

Received Rs. 30/- (Rupees Thirty only) on 22/05/2009 as stated above.

Place: Pilamanthole

Name and Signature of Village Officer

Date: 22/05/09

/Village Assistant



48

English, Barakalatas

4.04

Original Receipt

Book Number: N 84423

N No.8442222

118

Receipt of Tax paid as perNumber Thandaper

PMNA Taluk

Pulamant hole Village

Survey, Sub Division Number & Letter	Extent		Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount		Remarks
	Hec	Are					Rs	Paisa	
1/1B	00	08.09	<u>84</u>	BT	M K NAJEEB, S/O ASSAINAR			17	-

2016-
2017

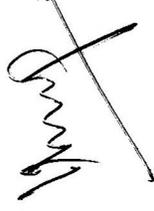
Received Rs. 17 (Rupees Seventeen only) on 05/09/2016 as stated above.

Place:PML

Name and Signature of Village Officer

/Village Assistant

Date: 5-9-2016



15

4(H)
III

L. K. 316 19/8/2012 9.00am. 106 & 2 C.P.S

ബഹുമാനപ്പെട്ട അസിസ്റ്റന്റ് സെക്ഷൻ ഓഫീസർ
സെക്ഷൻ

നമ്പർ 118

88189

എച്ച്

No 8818839

പിന്നീട്
പിന്നീട്
പിന്നീട്

പിന്നീട്
പിന്നീട്
പിന്നീട്

പിന്നീട്
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പിന്നീട്

പിന്നീട്
പിന്നീട്
പിന്നീട്

പിന്നീട്	പിന്നീട്	പിന്നീട്	പിന്നീട്	പിന്നീട്	പിന്നീട്	പിന്നീട്
26/08/2012	17/8/12	07.	48	20	84	15
11/18	00	20	84			50
						56

മേൽ വിവരിച്ച പ്രകാരം തുക 69 രൂപ
2012 8 മാസം 8 തീയതിയായ

ജനറലിനോട് കൂടി വില്ലേജ് ഓഫീസിൽ മുതൽ വെച്ചിട്ടുള്ള
വില്ലേജ് ഓഫീസിലേക്ക്
വില്ലേജ് അസിസ്റ്റന്റുടെ കാര്യാലയം

Handwritten signature and date: 12/11/12

52

English Translation of Exhibit R44D
III

Original Receipt

Book Number: H 88189

H No.8818830

118

Receipt of Tax paid as perNumber Thandaper

PMNA Taluk

Pulamanthole Village

Survey,	Extent	Name of	Nature of	Name of	Period	Amount	Remarks
Sub Division,	Hec	Are	Pattadhar/	Receipt	the Payer	Rs	Paisa
Number &							
Letter							

MANENGAL KANNAMTHODI NAJEEB ,S/O ASSAINAR HAJI AND OTHERS

1718/12 OT

1/1B 0 20 84

2012- 16 / -
13

TR 50 / -

66/- -

Sixty Six only

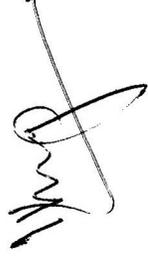
Received Rs. 66 (Sixty Six Rupees) on 06/08/2012 as stated above.

Place:PML

Name and Signature of Village Officer

/Village Assistant

Date: 6.8.12



53

H.V. 1

L.R. 316. 19769/2010. 9,000 x 100 x 2. G.P.S.

73594

ഒരിടത്ത് രസീത്

നമ്പർ നമ്പർ ജി 7359347

ബുക്ക് നമ്പർ ജി

118

Panna

താലൂക്ക് നമ്പർ 11826 നിലം വില്ലേജ്

പേര്	വിസ്തീർണ്ണം	കൃഷി							
	അളവ്	അളവ്	അളവ്	അളവ്	അളവ്	അളവ്	അളവ്	അളവ്	അളവ്

1118 00 20 64 97.

36 ഏക്കര

കുന്നത്തടി നല്ലിപ്പ്
5/0 അങ്ങിനാട് സിജി

764/2012
ജി

2012 8
2013 40-A
TR 50-
98

മേൽ വിവരിച്ച പ്രകാരം 98 -
അളവ് 13
മൊത്തം 13

ഉടമ്പടിയിൽ വില്ലേജ് കണക്കിൽ ഉത്തരവ് വച്ചിരിക്കുന്നു.
P.L.
നമ്പർ: 13.4.12
തീയതി: 13.4.12

വില്ലേജ് അസിസ്റ്റന്റുടെയോ

വില്ലേജ് അസിസ്റ്റന്റുടെയോ

Handwritten signature and stamp area.

54

English Verification of 4(A) / 12

Original Receipt

Book Number: G 73594

G No.7359347

118

Receipt of Tax paid as perNumber Thandaper

PMNA Taluk

Pulamanthole Village

Survey, Sub Division, Number & Letter	Extent		Name of Pattadhari/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount		Remarks
	Hec	Are					Rs	Paisa	
1/1B	00	20	84	BT	MANENGAL				

KANNAMTHODI
NAJEEB ,S/O
ASSAINAR HAJI AND OTHERS

764/2012 Janman

2012- 8 / -
13 40/- A
TR 50/- -
98 /- -

Ninety eight only

Received Rs. 98 (Rupees Ninety eight only) on 13/04/2012 as stated above.

Place:PML

Name and Signature of Village Officer

/Village Assistant

Date: 13.4.12

55

27-6-17

Exhibit R4M

സംഗ്രഹിത

സംഗ്രഹിത നമ്പർ No. 8442221

84423

118-ാം നമ്പർ **PMMA** **പമ്പാ** **വില്ലേജ്**

മുഖ്യമന്ത്രിയുടെ കാമുകി **പമ്പാ** **വില്ലേജ്**

പേര്	വില	വിസ്തീർണ്ണം	പ്രകാരം	മുഖ്യമന്ത്രിയുടെ കാമുകി	സംഗ്രഹിത	
					തുക	രൂപ ന
1/1B 0 085P 84	M.I.C.	07 ന്റെ	17 -			
		S/O 0000	17 -			
		000000 2016	17 -			
		2017	17 -			
Dono: 1882/2013						

മുഖ്യമന്ത്രിയുടെ കാമുകി 17

2016-08-09

17

2016-08-09

മുഖ്യമന്ത്രിയുടെ കാമുകി വില്ലേജ് കണക്കിൽ ചുരുക്ക് വെച്ചിരിക്കുന്നു

സംഗ്രഹിത നമ്പർ **PMMA**

തീയതി **5-9-16**

വില്ലേജ് ഓഫീസറുടെ കാമുകി **PMMA**

വില്ലേജ് അസിസ്റ്റന്റ് കമ്മീഷണറുടെ കാമുകി **PMMA**

This is the file marked as EX-1000 in the above case.

56

English 'Roursalabady' (AHD)
IV

Original Receipt

Book Number: N 84423

N No.8442221

118

Receipt of Tax paid as perNumber Thandaper

PMNA Taluk

Pulamanthole Village

Survey, Sub Division Number & Letter	Extent		Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount		Remarks
	Hec	Are					Rs	Paisa	
1/1B	00	08.50	<u>84</u>	BT	M K NAJEEB, S/O ASSAINAR	17	-		

Doc No.1882/2013

2016-
2017

Received Rs. 17 (Rupees Seventeen only) on 05/09/2016 as stated above.

Place:PML

Name and Signature of Village Officer

/Village Assistant

Date: 5-9-2016

57

Exhibit R4
vi

ഒരിലിനൽ
രസീത്

എൻ നോ. 8863127
276

88632

കരം
ബുക്കിംഗ് തിരി
ട്യൂക്

അനുസരിച്ച്

തണ്ടപ്പുഴ
ഉത്തരം

പാ നമ്പർ

118

89 me

എസ് 2001 കല്ലെൻ

വിസ്തീർണ്ണം ഹെ. ആർ	പ്രധാന കോടതി കോർട്ടുകൾ	സംസ്ഥാന കോർട്ടുകൾ	പേരും വിലയും	പേരും വിലയും	കരം		മുദ്ര
					എട്ടു കോല വരവെടത്തം	എട്ടു വരവെ യ്ക്കത്തം	
1/18 0 0809 84 ട	8669000	8669000	8669000	8669000	16	75	618/16
					91		

മേൽ വിവരിച്ച പ്രകാരം 91/..... മുദ്ര..... വൈസ
 2016 മാർച്ച് 30 തീയതിയായ
 ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിട്ടുള്ളതു്;
 നാമം: 89 me പേരും ബുക്കിംഗ് തിരി ട്യൂക്
 തീയതി: 30/12/16

വില്ലേജ് ഓഫീസറുടെയോ
 വില്ലേജ് അസിസ്റ്റന്റിന്റെയോ
 പേരും ബുക്കിംഗ് തിരി ട്യൂക്

This is the true copy of the document
 marked as EXHIBIT R4
 ANNEXURE
 in the above case.

Address

58

English Bargaletors of (44)
M

Original Receipt

Book Number: 88632

N No.8863127

118

Receipt of Tax paid as perNumber Thandaper

PMNA Taluk

Pulamanthole Village

Survey, Sub Division, Number & Letter	Extent		Name of Pattadhar/ Pattadhars	Nature of Receipt	Name of the Payer	Period	Amount		Remarks
	Hec	Are					Rs	Paisa	
1/1B	00	08.09	84	BT	Manengal Kannanthodi TR Showkathali, Noushad, Najeeb etc	16	75	-	91

Doc no.1975/16 Jenmom

2016-
2017

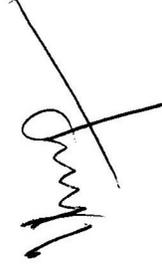
Received Rs. 91 (Rupees Ninety One only) on 30/12/2016 as stated above.

Place:PML

Name and Signature of Village Officer

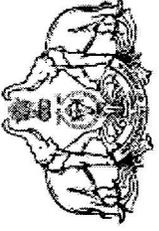
/Village Assistant

Date: 30/12/16



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4 (D)



കേരള സർക്കാർ

ലാൻഡ് റവന്യൂ വകുപ്പ്

രസീത്

ജില്ല : മലപ്പുറം

രസീത് നമ്പർ : KL10021906911/2021

താലൂക്ക് : പെരിന്തൽമണ്ണ

വില്ലേജ് : പുലാമനോൾ

തങ്ങളപ്പേർ നമ്പർ 3832 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	ഇക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹685	2021-2022	ഭേദം:005(പെമ്മലശ്ശേരി), തങ്ങളപ്പേർ നം:3832 പട്ടാദാരന്മാരുടെ വിവരങ്ങൾ 1) പരിഷ്കൃതപാലു, കഞ്ഞിമൊയ്ദീൻപാലു പിതാവ്, മണ്ണേങ്ങൽ കണ്ണംതൊടി, പാലൂർ, പുലാമനോൾ സരോവർ & സബ് നം, വിസ്തീർണ്ണം, തരം 1) 1/1B-294, 8 ആർ, 9 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച 2) 1/1B-295, 8 ആർ, 50 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച ✓ 3) 1/1B-296, 8 ആർ, 50 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച ✓ 4) 1/1B-313, 16 ആർ, 19 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച 5) 1/1B-314, 16 ആർ, 19 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച 6) 1/1B-315, 16 ആർ, 19 സ്ക്വ.മീ., അസ്ഥിരപുഞ്ച 7) 81/1-3, 37 ആർ, 65 സ്ക്വ.മീ., നഞ്ച 8) 89/1A-13, 8 ആർ, 50 സ്ക്വ.മീ., തോട്ടം 9) 90/2A-1, 11 ആർ, 32 സ്ക്വ.മീ., നഞ്ച
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹132	2021-2022	ആകെ വിസ്തീർണ്ണം: 1 ഹെ., 31 ആർ, 13 സ്ക്വ.മീ.
ആകെ ഇക		₹817		

മേൽ വിവരിച്ച പ്രകാരം ₹817(എണ്ണൂറ്റി പതിനേഴ് രൂപ) 2021 ടെക്സ്റ്റ് നമ്പർ മാസം 11 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസരേവ നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസരേവ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.



സ്ഥലം: പുലാമനോൾ
തീയതി: 11/09/2021

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഓൺലൈൻ സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പേജിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പുവരുത്താവുന്നതാണ്.

This is the true copy of demand
-Entirety- Right

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English Translation of Ext. R4(I)

EMBLEM
KERALA GOVERNMENT
RECEIPT

District:Malapuram
Taluk:Perinthalmanna

Receipt Number:KL10021906911/2021
Village:Pulamanthole

Receipt of tax paid as per Thandaper No.3832

Item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs.685/-	2021-2022	Desam :005 (Chemalassery) Thandaper No:3832 Details of Pattadhar
				1) Pareekutty Haji, ,Kunjimoideen Haji Father, Manengal Kannamthodi,Paloor, Pulamanthole Survey &Sub No,Extent,Type
				1) 1/1B-294,8 Are,9 Sq M, Unoccupied dry land
				2) 1/1B-295,8 Are,50 Sq M, ✓ Unoccupied dry land
				3) 1/1B-296,8 Are,50 Sq M, ✓ Unoccupied dry land
				4) 1/1B-313,16 Are,19 Sq M, Unoccupied dry land
				5) 1/1B-314,16 Are,19 Sq M, Unoccupied dry land
				6) 1/1B-315,16 Are,19 Sq M, Unoccupied dry land
				7) 81/1-37Are,65Sq M, Wet land
				8) 89/1A-13,8Are,50Sq M, Plantation
				9) 90/2B-1,11Are,32 Sq M, Wet land
				Total Extent :1 Hec,31 Are,13 Sq M
2)Farmers welfare fund	Current year	Rs.132/-	2021-2022	

Total Amount Rs.817/-

As stated above Rs.817/- (Rupees Eight Hundred and Seventeen only) received on 11th September 2021 and is shown in village records.

Place : Pulamanthole

Date:11/09/2021

QR Code



കേരള സർക്കാർ
ലാൻഡ് റവന്യൂ വകുപ്പ്
രസീത്

ജില്ല: മലപ്പുറം രസീത് നമ്പർ : KL10021906914/2021
താലൂക്ക്: പെരിന്തൽമണ്ണ വില്ലേജ്: പുലാമത്തോൾ

തണ്ടപ്പേർ നമ്പർ 3983 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹695	2021-2022	ഭദ്രം:005(ചമ്മലശ്ശേരി), തണ്ടപ്പേർ നം:3983 പട്ടാദാരന്മാരുടെ വിവരങ്ങൾ 1)നജീബ്, അസ്സെനാർ ഹാജി പിതാവ്, മണ്ണേങ്ങൽ കണ്ണംതൊടി, പാലൂർ, പുലാമത്തോൾ സരേവ & സബ് നം, വിസ്തീർണ്ണം, തരം 1)1/1B-320, 8 ആർ, 9 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 2)1/1B-321, 8 ആർ, 9 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 3)1/1B-322, 8 ആർ, 50 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 4)1/1B-323, 8 ആർ, 9 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 5)1/1B-324, 8 ആർ, 9 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 6)1/1B-325, 16 ആർ, 19 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 7)1/1B-326, 16 ആർ, 19 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 8)1/1B-327, 16 ആർ, 19 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 9)1/1B-328, 16 ആർ, 19 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 10)1/1B-329, 8 ആർ, 9 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച 11)1/1B-331, 16 ആർ, 19 സ്ക്വ.മീ, അസ്ഥിരപുഞ്ച
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹130	2021-2022	ആകെ വിസ്തീർണ്ണം:1 ഹെ., 29 ആർ, 90 സ്ക്വ.മീ.
	ആകെ തുക	₹825		

മേൽ വിവരിച്ച പ്രകാരം ₹825(എണ്ണൂറ്റി ഇരുപത്തിയഞ്ച് രൂപ) 2021 സെപ്റ്റംബർ മാസം 11 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസരേവ നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസരേവ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.



സ്ഥലം: പുലാമത്തോൾ
തീയതി: 11/09/2021

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഓൺലൈൻ സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സിലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പേർട്ടലിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.

Handwritten signature and date: 11/09/21

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English translation of

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EMBLEM
KERALA GOVERNMENT
RECEIPT

District:Malapuram
Taluk:Perinthalmanna

Receipt Number:KL10021906911/2021
Village:Pulamanthole
Receipt of tax paid as per Thandaper No.3832

Item	Sub Item	Amount	Period	Details
Basic Land Tax	Current year	Rs.895/-	2021-2022	Desam :005 (Chemalassery) Thandaper No:3983 Details of Pattadhar
				1)Najeeb ,Aassainar Haji Father, Manengal Kannamthodi,Paloor, Pulamanthole Survey &Sub. No,Extent,Type
				1) 1/1B-320,8 Are,9 Sq M, Unoccupied dry land
				2) 1/1B-321,8 Are,9 Sq M, Unoccupied dry land
				3) 1/1B-322,8 Are,50 Sq M, Unoccupied dry land
				4) 1/1B-323,8 Are,9 Sq M, Unoccupied dry land
				5) 1/1B-324,8 Are,9 Sq M, Unoccupied dry land
				6) 1/1B-325,16 Are,19 Sq M, Unoccupied dry land
				7) 1/1B-326,16 Are,19 Sq M, Unoccupied dry land
				8) 1/1B-327,16 Are,19 Sq M, Unoccupied dry land
				9) 1/1B-328,16 Are,19 Sq M, Unoccupied dry land
				10) 1/1B-329,8Are,9 Sq M, Unoccupied dry land
				11 1/1B-331,16 Are,19 Sq M, Unoccupied dry land
				Total Extent :1 Hec,29 Are,90 Sq M
2)Farmers welfare fund	Current year	Rs.130/-	2021-2022	

Total Amount Rs.825/-

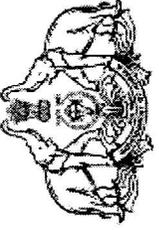
As stated above Rs.825/- (Rupees Eight Hundred and Twenty Five only) received on 11th September 2021 and is shown in village records.

Place : Pulamanthole

Date:11/09/2021

QR Code

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4 I / II

കേരള സർക്കാർ

ലാൻഡ് റവന്യൂ വകുപ്പ്

രസീത്

ജില്ല : മലപ്പുറം

രസീത് നമ്പർ : KL10021906917/2021

താലൂക്ക് : പെരിന്തൽമണ്ണ

വില്ലേജ് : പുലാമന്തോൾ

തണ്ടപ്പേർ നമ്പർ 3922 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹1150	2021-2022	ഭരണം:005(ചെമ്മലശ്ശേരി), തണ്ടപ്പേർ നം:3922 പട്ടാഭാരന്മാരുടെ വിവരങ്ങൾ 1) ഷൗക്കത്തലി, നൗഷാദ്, നജീബ് കൂടി, അഡ്വൈനാർ ഹാജി പിതാവ്, മണ്ണെണ്ണക്കൽ കണ്ണംതൊടി, പാലൂർ, പുലാമന്തോൾ സരേവ & സബ് നം, വിസ്തീർണ്ണം, തരം 1) 1/1B-319, 8 ആർ, 9 സ്ക്വ.മീ., അസ്ഥിരപ്പുഞ്ച 2) 85/1-39, 20 ആർ, 23 സ്ക്വ.മീ., അസ്ഥിരപ്പുഞ്ച 3) 91/1-1, 47 ആർ, 6 സ്ക്വ.മീ., നഞ്ച 4) 91/1-2, 17 ആർ, 61 സ്ക്വ.മീ., നഞ്ച 5) 91/2-1, 14 ആർ, 98 സ്ക്വ.മീ., നഞ്ച 6) 91/2-2, 24 ആർ, 29 സ്ക്വ.മീ., നഞ്ച 7) 92/1-3, 14 ആർ, 11 സ്ക്വ.മീ., സ്ഥിരപ്പുഞ്ച 8) 92/5-1, 7 ആർ, 29 സ്ക്വ.മീ., സ്ഥിരപ്പുഞ്ച 9) 93/4-3, 40 ആർ, 47 സ്ക്വ.മീ., നഞ്ച 10) 98/1-18, 4 ആർ, 86 സ്ക്വ.മീ., അസ്ഥിരപ്പുഞ്ച 11) 99/5-6, 2 ആർ, 63 സ്ക്വ.മീ., സ്ഥിരപ്പുഞ്ച 12) 99/5-7, 7 ആർ, 9 സ്ക്വ.മീ., സ്ഥിരപ്പുഞ്ച 13) 99/5-8, 13 ആർ, 77 സ്ക്വ.മീ., സ്ഥിരപ്പുഞ്ച ആകെ വിസ്തീർണ്ണം: 2 ഹെ., 22 ആർ, 48 സ്ക്വ.മീ.
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹223	2021-2022	
ആകെ തുക		₹1373		

മേൽ വിവരിച്ച പ്രകാരം ₹1373 (ആയിരത്തി മുന്തൂറ്റി എഴുപത്തിമൂന്ന് രൂപ) 2021 സെപ്റ്റംബർ മാസം 11 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റിസർവ് നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീത് സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റിസർവ്/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.



സ്ഥലം: പുലാമന്തോൾ
തീയതി: 11/09/2021

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഓൺലൈൻ സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ ഓഫീസ് സീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പേര് ഉള്ളിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പു വരുത്താവുന്നതാണ്.

Handwritten signature and stamp

64

English translation of ~~R.I.~~

EMBLEM
KERALA GOVERNMENT
RECEIPT

District:Malapuram
Taluk:Perinthalmanna

Receipt Number:KL10021906917/2021
Village:Pulamanthole
Receipt of tax paid as per Thandaper No.3922

Item	Sub Item	Amount	Period	Details
1)Basic Land Tax	Current year	Rs.1150/-	2021-2022	Desam :005 (Chemalassery) Thandaper No.:3922
Details of Pattadhar				
1)Shoukkathali, Noushad,Najeeb Koodi,Aassainar Haji Father, Manengal Kannamthodi,Paloor, Pulamanthole				
Survey and Sub. No,Extent,Type				
1.	1/1B-319,8 Are,9 Sq M,			Unoccupied dry land ✓
2.	85/1-39 ,20 Are,23 Sq M,			Unoccupied dry land
3.	91/1-1,47 Are,6 Sq M,			Wet land
4.	91/1A-2,17 Are,61 Sq M,			Wet land
5.	91/2-1 ,14 Are,98 Sq M,			Wet land
6.	91/2-2 ,24 Are,29 Sq M,			Wet land
7.	92/1-3,14 Are,11 Sq M,			Occupied dry land
8.	92/5-1,7 Are,29 Sq M,			Occupied dry land
9.	93/4-3 ,40 Are,47 Sq M,			Wet land
10.	98/1-18 ,4 Are,86 Sq M,			Unoccupied dry land
11.	99/5-6,2 Are,63 Sq M,			Unoccupied dry land
12.	99/5-7,7 Are ,9Sq M,			Unoccupied dry land
13.	99/5-8,13 Are ,77Sq M,			Unoccupied dry land
Total Extent :2 Hec,22 Are,48 Sq M				
2)Farmers welfare fund	Current year	Rs.223/-	2021-2022	
Total Amount Rs.1373/-				

Total Amount Rs.1373/-

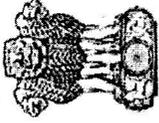
As stated above Rs.1373/- (Rupees One Thousand Three Hundred and Seventy Three only) received on 11th September 2021 and is shown in village records.

Place : Pulamanthole

Date:11/09/2021

QR Code

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सत्यमेव जयते

PROCEEDINGS OF THE

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – KERALA, THIRUVANANTHAPURAM

(Present : Dr.H.Nagesh Prabhu IFS (Retd), Chairman, Dr.Jayachandran.K. Member,

Dr.V.Venu IAS, Member Secretary)

Sub: SEIAA- Environmental Clearance for the quarry project in Sy.No.85 pt in Pulamanthole Village, Perinthalmanna Taluk, Malappuram District for an area of 1.8227 Ha - Judgment of Hon'ble High Court of Kerala in WP(C) No.41905/2017 – Orders issued.

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY, KERALA

2017/A2/2018/SEIAA

Dated, Thiruvananthapuram 03.11.2021

- Read: 1) Application submitted to DEIAA, Malappuram on 17.11.2017 by Shri.Najeeb Ali M.K. Mannengal, Kannanthodi House, Paloor, Pulamanthole, Malappuram 679 323
- 2) Judgment dated 11.04.2018 in WP(C) No.41905/2017 (K) filed by Sri.Shoukath Ali
- 3) Minutes of the 87th meeting of SEIAA held on 14th January, 2019
- 4) Minutes of the 93rd SEAC Meeting held on 21st February, 2019
- 5) Minutes of the 94th SEAC Meeting held on 12-13 March,2019.
- 6) Minutes of the 101st SEAC meeting held on 1-2nd August,2019.
- 7) Minutes of the 97th SEIAA meeting held on 24th September,2019.
- 8) Minutes of the 104th SEAC meeting held on 10th & 11th October 2019.
- 9) Judgment dated 14.06.2019 in WP(C) No.41905/2017 filed by Sri.Shoukathali
- 10) Minutes of the 107th SEAC meeting held on 24th December, 2019.
- 11) Complaint against the quarry from Mr Chakku received on 26.10.2019
- 12) Minutes of the 101st meeting of SEIAA of SEIAA held on 17th & 18th January 2020
- 13) File No.DCMPPM/4927/2020-E7 dated.14.09.2021 from the district Collector, Malappuram
- 14) Minutes of the 112th meeting of SEIAA held on 14th to 16th September 2021

ORDER

Shri.Najeeb Ali M.K, Mannengal, Kannanthodi House, Paloor, Pulamanthole, Malappuram 679 323 submitted application in DEIAA Malappuram on 17th November 2017

for Environmental Clearance for the Granite Building Stone Quarry project in Sy.No.85 pt in Pulamanthole Village, Perinthalmanna Taluk, Malappuram District for an area of 1.8227 Ha.

During the appraisal process by DEIAA, Malappuram, Shri.Shoukath Ali vide read 2nd above filed WP(C) No.41905/2017 (K) before Hon'ble High court of Kerala stating that the Project Proponent had conducted the mining activities in the said property on the basis of quarrying permit which were issued by the Geologist, Malappuram without Environmental Clearance and has evidently concealed several information and submitted misleading information for the appraisal of the project. The Hon'ble High Court in its Judgment dated 11.04.2018 directed the 2nd respondent DEIAA, Malappuram to forward the files pertaining to the project to SEIAA within two weeks. And SEIAA shall on receipt of the files proceed to consider the application for EC in accordance with the specific terms of the Notification dated.14.03.2017 of MoEF &CC and its amendment dated.08.03.2018 and pass orders therein and to submit a copy before the Honourable Court within 3 months from the date of receipt of files receiving from DEIAA.

The DEIAA, Malappuram forwarded the whole file to SEIAA. In view of the Judgment of Hon'ble High Court of Kerala, the proposal was placed in the 87th meeting of SEIAA held on 14th January, 2019. Authority decided to forward the proposal to SEAC for report. The proposal was placed in the 93rd SEAC Meeting held on 21st February, 2019 for taking further necessary action on the basis of Notification No. SO 804 (E) Dated 14.03.2017 and Notification No.1030(E) dated 08.03.2018. The Committee deferred the item for next meeting. The proposal was again placed in the 94th SEAC Meeting held on 12-13 March, 2019. In the said meeting the Committee entrusted Dr.P.S.Easa & Dr.S.Sreekumar for the site inspection. The Sub Committee inspected the site on 19th April, 2019 and submitted the report.

Meanwhile, the Hon'ble Court vide Judgment dated.14.06.2019 disposed of the WP(C) No.41905 of 2017 by directing the additional sixth respondent (SEIAA) to consider the matter and take a decision in accordance with law, taking into account the relevant Government Orders including Ext.P13, within four months.



The proposal was considered in the 101st SEAC meeting held on 1-2nd August, 2019. The Committee decided to send the suggestions/ observations of the Sub Committee to SEIAA for further necessary action in this regard. The proposal was placed in the 97th SEIAA meeting held on 24th September, 2019. Authority decided to refer the proposal back to SEAC seeking definite clarification on observation of Hon'ble High Court with specific reference to S.O 804 (E) dated 14.03.2017 & Notification No.1030 (E) dated.08.03.2018 specially in the light of latest OM dated 09th September 2019 of MoEF & CC.

The proposal was considered in the 104th SEAC meeting held on 10th & 11th October 2019. The Committee entrusted a Sub Committee for detailed study and report.

The Sub Committee observed that *the S.O. No. 804 (E) of MoEF&CC dt. 14th March 2017 is about the process to deal with the projects or activities.....without obtaining prior environmental clearance.*

The S. O. No. 1030 (E) of MoEF&CC dt. 8th March 2018 is pertained to Appraisal of projects started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance.

The old abandoned quarry could be considered as extracted under the permit issued by the Geologist "

As is evident from the above the S.O. Nos. 804(E) and 1030 (E) are pertained to "violations" or related illegal activities. As observed in the earlier report of SEAC, the records produced by the proponent shows that the proponent had quarrying permit and the District Geologist has extended the existing permit for quarrying in 24 cents land under survey No. 85 up to 25/05/2015. Copy of the letter was also attached. Hence there was no violation as such.

The quarry seems to have been not worked for quite some time as evident from the site and from the condition of the road used for transportation.

The petitioner against the quarry had also stated about the distance of certain structures, which he himself considers to be more than 100 m. The sub-committee could not locate any of the structures alleged to be closer to the proposed site within the prescribed limit. Shri Najeebali has produced a print of the Google map showing the distances to a mosque, fibre tank and canal, which are beyond 300 meters.

The judgement of the Hon. High Court on 14th June 2019 in the WP (C) No. 41905 of 2017 directs SEIAA to consider the matter raised in the case of WP (C) No. 41905 of 2017 and take a decision in accordance with law, taking into account the relevant Government Orders including Ext. P13. The Ext. P13 is the OM dt. 30-05-2018 issued by MoEF, which also states about violations.

The Committee has not observed violations in the case of the site proposed by Shri Najeeb Ali and hence do not consider to be dealt under above mentioned OM.

The proposal was considered in the 107th SEAC meeting held on 24th December, 2019 and the Committee approved the field inspection report. Accordingly the said report was sent to SEIAA.

In the meantime, a complaint was received against the quarry from Mr Chakku and others vide read 11th above stating that Land Slide occurred within 400m of the quarry area during the year 2018 and 2019 and also stated that many damages were caused to his house by the quarrying activity. Hence he requested to save their life by restricting the quarrying permission.

The Proposal was placed in the 101st meeting of SEIAA held on 17th & 18th January 2020. Authority noticed that a complaint has been received against issuance of EC. Authority decided to forward the complaint to District Collector, Malappuram who is also the chairman of District Disaster Management Authority, for a factual report on issues raised in petition. As there is a direction from Hon'ble Court to complete the proceedings within a specific period, the District Collector Malappuram was requested to submit the report on the petition within 15 days with specific reply whether EC has to be issued or not in the light of observations made in the petition.

The District Collector, Malappuram vide read 13th above submitted the report. Among other things the District Collector reported that there are residential buildings including residence of the Petitioner and public building within 200 m radius of the proposed site.

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R.4(D)
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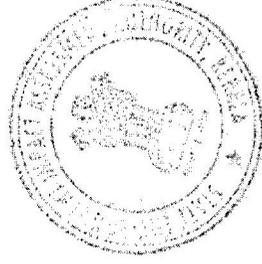
In the light of the field inspection report and the Letter from the District Collector, Malappuram the 112th meeting of SEIAA held on 14th to 16th September 2021 decided to

1. Issue a detailed proceedings order answering the issues raised in WP(C) No.41905/2017 (K) in the light of field inspection report of SEAC.
2. In the proceedings order, quoting District Collectors letter, state that for the time being the Project proposal for EC cannot be considered in the light of order of Hon'ble NGT dated 21.7.2020 in OA no 304/2019.
3. Submit a copy of the proceedings order to Hon'ble High court of Kerala as directed in WP(C) and issue copy of the same to Petitioner in WP(C) and Project Proponent.

Accordingly, Proceedings are issued hereby answering the issues raised in WP(C) No.41905/2017 (K) as detailed above and informing the Authority's decision that the proposal for EC cannot be considered for the time being in the light of Order of Hon'ble NGT dated.21.07.2020 in OA No.304/2019.



Anil P. Antony
Administrator, SEIAA
For Member Secretary, SEIAA



To,

- 1) The Advocate General
High Court of Kerala
- 2) The Additional Chief Secretary to Government,
Environment Department,
Government of Kerala



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70-511-R-400
b

- 3) Sri.Shoukath Ali
Charalil House, North Paloor
Pulamanthole P.O,
Malappuram - 676 323
- 4) Shri.Najeeb Ali M.K.,
Mannengal, Kannanthodi House,
Paloor, Pulamanthole,
Malappuram 679 323

Copy to : 1) The Standing Counsel, SEIAA
2) Legal Officer, SEIAA
3) The District Collector, Malappuram
4) SF/OC

— RAO



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No: 12/2022

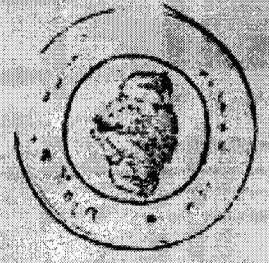
EXHIBIT - R4(R)

വില്ലേജ് ഓഫീസർ
പുലാമന്തോൾ
തിരുത

സാക്ഷ്യപത്രം

മലപ്പുറം ജില്ല പെരിന്തൽമണ്ണ താലൂക്ക് പുലാമന്തോൾ വില്ലേജിൽ പാലൂർ ദേശത്ത് താമസിക്കുന്ന മൊട്ടണ്ണങ്ങൽകണ്ണൻ തൊടി ഹരേശ്വരൻ ഹാജി മകൻ നന്ദിനബി.എം.കെ. എന്നവർ സമർപ്പിച്ച അപ്കെയിമെന്റ് വില്ലേജ് റിക്കോർഡുകൾ പരിശോധിച്ചതിൽ പുലാമന്തോൾ വില്ലേജിൽ വനം വകുപ്പിന് കീഴിൽ വരുന്ന ഭൂമികൾ ഒന്നാമത്തെ ഇല്ലാ എന്ന വിവരം സാക്ഷ്യപ്പെടുത്തുന്നു .

(ഈ സാക്ഷ്യപത്രം ജിന്ദയാളുജി ഓഫീസിൽ ഹാജരാകുന്നതിന് നൽകിയിരിക്കുന്നു)



(Signature)
20/01/2022
വില്ലേജ് ഓഫീസർ
പുലാമന്തോൾ

(Signature)

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No:12/2022

Village Office

Pulamanthole

Date

CERTIFICATION

Upon receipt of the application from Mr.Najeeb M K,S/o Manengalkannan Thodi Hassainar Haji, residing at Paloor Desam, Pulamanthole Village, Perinthalmanna Taluk, Malapuram District ,on verification of village records there are no land which comes under the department of forest falls within the territorial jurisdiction of Pulamanthole Village.

(This is issued for producing before the office of the Geologist)

Seal

Signature

20/1/2022

Village Officer

Pullamanthole



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4(L)

“ഭരണഭാഷ-മാതൃഭാഷ”

നമ്പർ എം(3)1420/19

ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസറുടെ കാര്യാലയം,
മലപ്പുറം, മഞ്ചേരി PIN: 676121, തീയതി:
ഫോൺ: 0483 2767872, Email: dscomanjeri@gmail.com



പ്രേഷകൻ,

മറിയമ്മ കെ ജോർജ്ജ്,
ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ,
മലപ്പുറം-മഞ്ചേരി

സ്വീകർത്താവ്,

ശ്രീ. നജീബി ഹം. ഐ.,
മെന്റൽ കൗൺസിലിസ്റ്റ്,
ചിലൂർ, പുലാമുക്കം,
മലപ്പുറം ജില്ല.

സർ,

വിഷയം:- മണ്ണ് പരുവേക്ഷണ-മണ്ണ് സംരക്ഷണ വകുപ്പ് - Hazard
occurrence Certificate നൽകുന്നത്- സംബന്ധിച്ച്.

സൂചന:- 25/.09/.2019. തീയതിയിലെ താങ്കളുടെ കത്ത്.

മേൽ സൂചന പ്രകാരം, ക്വാറി ആരംഭിക്കുന്നതിന്റെ ഭാഗമായി Hazard
occurrence Certificate-നു വേണ്ടി അപേക്ഷിച്ചിരുന്നു. എന്നാൽ ഈ വകുപ്പ് പ്രസ്തുത
സർട്ടിഫിക്കറ്റ് നൽകുന്നതുമായി ബന്ധപ്പെട്ട് ഗവൺമെന്റ്/വകുപ്പ് തല
നിർദ്ദേശങ്ങളൊന്നും ലഭിച്ചിട്ടില്ല എന്ന വിവരം താങ്കളെ അറിയിച്ചു കൊള്ളുന്നു.

വിശ്വസ്തയോടെ,

M. Alameen

ജില്ലാ മണ്ണ് സംരക്ഷണ ഓഫീസർ,

മലപ്പുറം-മഞ്ചേരി

This is the true copy of document
X-11617 R4(L)

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English Translation of Ext R4(L)

"Bharana Basha-Mother Tongue!"

No M(3) 1420/19

Department of District Soil Conservation Officer

Malappuram, Manjeri PIN676121 Dated :

Ph: 0483 2767872, Email: dscomanjeri@gmail.com

From,

Mariyamma K George

District Soil Conservation Officer,

Malappuram-Manjeri

To,

Sri.Najeebali M K

Manengal Kunnathodi Veedu,

Paloor, Pulamanhole

Malapuram District.

Sir,

Sub: -Soil Survey –Soil Conservation Department-Regarding issuance of Hazard Occurrence Certificate .

Ref:- Your Letter dated 25/09/2019.

As referred above application was filed for the issuance of Hazard Occurrence Certificate for starting quarrying operations. It is informed to you that no guidelines was received from the concerned government/department regarding the issuance of the said certificate.

Your's Faithfully

Signature

Soil Conservation Officer

Malappuram-Manjeri

